

Shri Khadilkar (Khed): If in the course of debate a question is put..... (Interruption).

Mr. Speaker: This should stop here.

Shri Khadilkar: ...is the Minister to sit tight and say, "No, I cannot answer this because Professor Ranga has tabled a calling-attention notice?"

Mr. Speaker: There is no question of Professor Ranga alone.

Shri Ranga: Fortunately, Professor Ranga happens to be in the Opposition whereas my hon. friend did not have the moral courage to cross the floor.

An hon. Member: He did it once.

16.07 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE
—contd.

(ii) REPORTED PROMULGATION OF ORDERS CONFERRING POWERS ON DELHI POLICE TO SHOOT SIGHT PERSONS INDULGING IN ARSON AND LOOTING.

Shri Ranga (Chittoor): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

Promulgation of orders conferring powers on the Delhi Police to shoot at sight any person indulging in arson and looting, thus exciting the public through such provocative steps and placing arbitrary powers in the hands of police-men and creating a wrong impression in India and abroad about the capacity of the Government to maintain law and order in the country through its responsible officers.

The Minister of Home Affairs (Shri Y. B. Chavan): Mr. Speaker, Sir, no orders have been promulgated conferring on the Delhi Police any additional right to shoot at sight any per-

son indulging in arson and looting. Orders have, however, been issued by the Delhi Administration to the police to deal with any attempt at law-breaking with the utmost firmness and not to hesitate to open fire to stop looting and arson when such firing is justified by the circumstances.

श्री मधु लिनये (मुंगेर) : पीसफुल प्रोटेस्ट के लिये भी है ।

Shri Ranga: First of all, it is not the first time that such news appears in the papers which comes to be contradicted later on by the Home Minister. Earlier also, similar things had happened. How is it, as I have stated in this calling-attention notice itself, that such an important news, dangerous news, provocative news, comes to be published in the daily papers, not only in the *Indian Express* but also in the *Hindustan Times* and other newspapers?

Shri Hanumanthaiya (Bangalore City): Free Press.

Shri Ranga: It could not have been published without any inspiration. I do not wish to say that this Deputy Minister is responsible although last time it was generally spoken of that he was responsible. I am not going to make myself responsible for that, but somebody or the other is responsible for giving this provocative news from the Home Ministry. With what object they did it, we do not know. But one object is what I have said. It is likely to visit upon India and India's reputation all over the world as well as here in the city and the whole of India. So, I hope that the Home Minister.....

An hon. Member: What is the question?

Shri Ranga: I suppose, I have sometimes got a right to give a homfly.

Shri Hanumanthaiya: You have.

Shri Ranga: I hope, the Home Minister will take necessary steps at least now to see that such news, such infor-

mation, is not allowed to be given by any of his officers, not even by the Deputy Minister and not even by himself lest the reputation of this country should come to be damaged.

Now, when they knew that this march and strike was going to take place, did they take counsel with the Delhi Administration and all those who had helped them last time in quelling that disturbance in order to take steps to round up the anti-social people, the non-political people in the city, who had been known for some time to the police, and some of whom must have been rounded up by the police themselves during the last disturbance, whether they have done anything at all in that direction? Why have they taken into their head to arrest political leaders and the leaders of the students also and take them into custody and, in that way, doing two things, firstly to provoke the students as well as the public, the politically conscious people in the country and in the city and, secondly, to give unnecessary prominence to such of them as are keen on creating social and political disturbance in this country whereby they themselves causing so much social and political unrest and disturbance in the country?

Shri Y. B. Chavan: The hon. Member has not simply asked a question. He has certainly expressed some of his views or some of his suggestions. The first one appears to suggest as if this information was given by somebody from the Ministry. I do not accept that suggestion if that is what he wanted to suggest.

Shri Ranga: It is here:

Shri Y. B. Chavan: The news is there. But he suggested that. I do not think anybody from the Home Ministry has given it. I did make enquiries about it myself in the morning when I saw this news. I wanted to be certain about it. I did make an enquiry in the morning. I do not think anybody from the Home Ministry as such has given the news. Certainly, I would have to find that out.

About anti-social elements, the suggestion that the hon. Member has made as certainly been acted upon already by the police.

Shri Ranga: I do not see their names here; I see the names of politicians only.

Shri Y. B. Chavan: If the newspapers do not publish, what can I do? (*Interruption*) Many persons have been rounded up. All this information we can give. Normally, the newspapers publish what is news for them. This suggestion is certainly, for all the times and in all the places, a very golden rule for any Home Minister to follow to take care of the anti-social elements.

Shri Ranga: Why did you arrest the political leaders? (*Interruption*).

Shri Y. B. Chavan: Only those who come under this... (*Interruption*)

श्री मधु लिमये : सवाल प्रश्न-चमन और कानून के राज्य का है। शान्ति, सुव्यवस्था और कानून के राज्य का है। जब कभी जासूसी आदि की घोर हम ध्यान खींचते हैं जैसे मोहित चौधरी, सुनील दास का मामला कई दफा हम लोगों ने यहां पर छोड़ा, उसके बाद जा कर गृह मंत्रालय ने इसके बारे में कार्यवाही की, उसी तरह जब तोड़ फोड़ करने वाले या देश को खत्म करने वाले जो लोग हैं उन के बारे में तो कोई कार्यवाही नहीं की जाती है या बहुत विलम्ब से की जाती है। अभी अभी कांग्रेस अध्यक्ष श्री कामराज को कत्ल करने के बारे में मैंने जिक्र किया था। पता नहीं अभी तक गृह मंत्रालय ने इसके बारे में क्या कार्रवाई की है।

अध्यक्ष महोदय : आप सवाल करें।

श्री मधु लिमये : मेरा सवाल यह है कि जब यह सरकार स्वयं अन्यायी कानूनों को तोड़ कर गद्दी पर बैठी है, तो सिविल नाफरमानी

[श्री मधु लिमये]

के जरिये से जो हिन्दुस्तान के छात्र और नव-युवक हैं जो अन्यायी कानून को तोड़ कर कोई शान्तिपूर्ण प्रदर्शन करने की बात करते हैं तो हमारे नए गृह मंत्री लीह पुरुष बनने की लालसा से (इंटरप्वांज) लालसा का मतलब है, डिजायर ।

अध्यक्ष महोदय : आप सवाल करें ।

श्री मधु लिमये : हमें कोई एतराज नहीं है अगर वे बीच में रुकावट डालें । हम तैयार हैं । हम इसको पसन्द भी करते हैं । मेरा सवाल यह है कि क्या गृह मंत्री को यह शोभा देता है कि लीह पुरुष बनने की इच्छा से छात्रों के शान्तिपूर्ण आन्दोलन को कुचलने और शान्तिपूर्ण प्रदर्शन को कुचलने के लिए इस तरह का खबरें छपवायें कि **शूट एट साइट** ताकि लड़के डर जायें ? मैं मंत्री महोदय से जानना चाहता हूँ कि क्या वह इस बात का खुलासा करेंगे कि अगर शान्तिपूर्ण ढंग से कानून तोड़ने का काम छात्र और नवयुवक कल करेंगे तो उनके साथ कोई सख्ती नहीं की जाएगी और जैसे एक सभ्य सरकार का फर्ज होता है उसी तरह का काम किया जाएगा ?

Shri P. Venkatasubbaiah (Adoni): It is an insinuation against the Minister. It should be ruled out of order.

Shri Y. B. Chavan: The hon Member, before putting his question, made many insinuations and one of them was that I want to become an iron man of this country. It is not at all correct. I can assure my hon. friend that I never entertain such an ambition. I want to be a servant of this country in the same right as the hon. Member wants.

श्री मधु लिमये : बहुत अच्छा है ।

Shri Y. B. Chavan: Government has to see that law is enforced and those who try to break it will have to face the consequences.

Shri Ranga: The question as to why the political leaders were arrested was not answered. (Interruptions). In my question, it was there. I made a definite distinction between anti-social forces like goondas who take advantage of a demonstration like this and the political leaders who are responsible here to their own constituencies, to Parliament and to themselves.

Mr. Speaker: The question was this: while anti-social elements should have been rounded up, why have the political leaders been arrested? This was what he said.

Shri Y. B. Chavan: Political leaders have been arrested because political leaders were campaigning and propagating breaking of the ban. (Interruptions) Government cannot tolerate open defiance of law like this. This defiance of law, in the present circumstances in the country, would ultimately lead to violent conditions. That is why the arrests were made.

श्री मधु लिमये : दो चीजों में फर्क किया जाए, अध्यक्ष महोदय । अंग्रेजों की तरह ये न बोलें, अंग्रेजों की भाषा न बोलें । ये भली भाँति जानते हैं कि शान्तिपूर्ण ढंग से कानून तोड़ना और समाजद्रोह का काम, आग लगाना आदि, दोनों में जमीन आसमान का फर्क है । इस बात का जवाब दें ।

अध्यक्ष महोदय : जवाब आ गया है ।

श्री मधु लिमये : कल अगर छात्र शान्तिपूर्ण ढंग से—आग लगाने का काम नहीं—शान्तिपूर्ण ढंग से काम करेंगे तो क्या उसके साथ सभ्यता का बरताव किया जाएगा ? तब भी क्या **शूट एट साइट** वाली बात चलेगी ?

श्री शिव नारायण (बांसी) : सात नवम्बर को क्या हुआ था ?

श्री मधु लिमये : वह अतुल्य घोष ने करवाया था (इंटरप्वांज)

Mr. Speaker: Order, order.

Shrimati Renu Chakravarty (Barackpore): May I just point out to you one thing? I am not asking a question.

Shri A. K. Gopalan (Kasergod): I wanted some answer to another question that I had put and you said that you had asked the Home Minister.

Mr. Speaker: That is a different thing. Let me finish this and then I will take that up.

Shrimati Renu Chakravarty: I wanted to submit this. Today just now as Mr. Madhu Limaye and Mr. Bagri were going out, immediately there was Police posted outside to catch them. They stopped; they said, "do not arrest inside." (*Interruptions*). Now the position is that already two hon. members of their Party have been arrested. I do not know against how many more among the Opposition members, there are warrants issued. It is impossible to function like this. The two hon. members have clearly stated that they stand for a peaceful demonstration. In spite of that, why should they issue the warrants? I fail to understand this. Is this a fascist State?

Mr. Speaker: Order, order.

I requested the Home Minister in the morning to look into the grievances that had been brought to my notice by some members of this House that they had been harassed... (*Interruptions*).

Order, order. They have written to me. (*Interruptions*).

श्री मधु लिमये : अगर गिरफ्तार करना है तो पालियामेंट के दरवाजे पर क्यों करते हैं ? यह क्या तमाशा चल रहा है ? इस तरह से क्या पालियामेंट की शोभा रहती है ? बाहर पकड़े । कौन पकड़ने से मना करता है ।

अध्यक्ष महोदय : ऐसा मैं कभी नहीं होने दूंगा कि पालियामेंट की हद्द के अन्दर

Shrimati Renu Chakravarty: They should be allowed to stay here till the Parliament is over.

श्री मधु लिमये : अन्दर नहीं, दरवाजे पर । चार चार लोग आकर गाड़ी के सामने खड़े हो जाते हैं । यह कौन सा तरीका है ? क्या इतनी अयोग्य पुलिस हो गई है कि बाहर नहीं पकड़ सकती है ?

अध्यक्ष महोदय : मैंने हीम मिनिस्टर को सुबह तीन चिट्ठियां भेजी थीं ।

Shri Y. B. Chavan: The letters were shown to me and I was told that I would be given copies of those letters. I would receive them in the course of the day, I think, and I shall look into those matters.

Shri A. K. Gopalan: The Home Minister has said that he will look into it. In that case, I must be allowed to remain here at night, because tonight also I do not know what will happen; yesterday night, the police came, about 25 to 30 people, to my house and as happened yesterday every day I would not be able to sleep. So, I would request that until the Home Minister says something on this matter, I must be allowed to remain here. Every day I cannot be expected to spend sleepless nights.

At two o'clock yesterday, that is, at 2 a.m., about 20 to 30 policemen came and they looked into all my rooms. In fact, I never tell a lie, and I told them that there was nobody; I said also that there was no warrant.....

Shri Tyagi (Dehra Dun): Why did the hon. Member allow them?

Shri A. K. Gopalan: In that case it will be said that I had stopped them and I had beaten them.

Whether I should have allowed them or not is another question. Suppose tonight also they come and then say 'We want to search somebody or find somebody here'. Yesterday, when they

[Shri A. K. Gopalan]

came, there was no arrest warrant for me; of course, some warrants were there, but I do not know, for whom. They came and said 'Such and such people are here, your address is there'. If every day they come like this, then what will happen to me? Even though I am a Member of Parliament, if I cannot sleep at night, then what is going to happen? I have already written to you on this matter; first I wanted to write you and then say it here that if the Home Minister does not promise any protection, I shall stay here or live here. I do not know what will happen today. Tonight also they may come and say that there are some people in my house.

As a Member of Parliament, I want to say that I have been detained for so many months. That is another thing. After that, I brought up the matter before this House. Then also, there were policemen all round me, and nobody was allowed to come. After some agitation, they have now moved from their earlier places; now they are not in front, but they are in some other places. Tonight also they may come and say that some people are there in my house and they may want to search the house. If there is an Intelligence officer with any intelligence, then before saying that somebody is there, he must have watched him and seen that somebody is there. But what is happening is that they merely come and say 'We want to search some people, and they come to the house in the night and start searching all the rooms. There are women also in the House. It is very difficult to tolerate this kind of thing. I do not know whether this is the punishment for being a Member of Parliament that any police officer or in fact, not one, not two, but 25 to 30, police officers should come and search all the rooms. At two o'clock in the night they came and everybody was afraid. I told them 'I do not speak any lies; if anybody is here, I would say that he is here', but they said 'No', and they wanted to search the whole house. Today, the Home Minister says that he will look into it. But what will happen tonight? So, it is better that I shall remain here

till the Home Minister says something on this matter, or else I cannot go outside. My hon. friend Shri Madhu Limaye has said already that he cannot go out at all, because there are policemen outside to catch him. What is this kind of thing? Being Members of Parliament we could not sleep at night at all and any police officer can come and say that he wants to search the house. And what is the result of the search?....

Shri Y. B. Chavan: May I invite the hon. Member to come and stay with me at night?

Shri A. K. Gopalan: I take it that he is saying this as the Home Minister; in that case I say that he is very arrogant to tell me like this. I am not a beggar to go and stay with him. That is not the question before me.

Shri Hanumanthaiya: He should not take it in that light.

Shri Y. B. Chavan: He should have a sense of humour.

Shri A. K. Gopalan: Is this charity? I am not a beggar to go and stay with him.

Shri Ranga: He does not realise it, poor man.

Shri A. K. Gopalan: If half a dozen police officers come to the house in the night and disturb me then what is to be done? I have put the question to the hon. Minister but he has not given an answer to it; on the other hand, he invites me to his house as if I am a beggar; that question does not arise at all....

Shri Ranga: Is only the Home Minister's house safe? Is there no other house safe in this country?

Shri A. K. Gopalan: He has been so arrogant as to invite me and stay with him. I have been in this House for the last fourteen years, and I know the way in which I have been treated. When I say that just as it happened yesterday, tonight also some police officers may come and search my

house, he simply says 'You may come to my house and stay with me', as if I am a beggar. I am also elected like him by the people to Parliament. They elected me. I am a Member of Parliament here. I may not be the Home Minister or Defence Minister, but like him, I am also a Member of Parliament who has been elected. What is the meaning of saying, 'Come and stay with me'? He should give instructions to his police not to harass Members. Instead of that, he says 'Come and live in my house.'

Mr. Speaker: That we will see.

Shri Vasudevan Nair (Ambalappuzha): He should withdraw those remarks.

Shri Hanumanthaya: Why should he withdraw?

Shri Ranga: Only the Home Minister's home is free in this country; all other homes are in danger. That is what it means. What sort of foolish people are they?

Shrimati Renuka Ray (Maldā): There should be a sense of proportion and balance. The Home Minister was not trying to offend Shri Gopalan; he was only saying it in a humorous vein (*Interruption*).

Shri A. K. Gopalan: You must understand my agony. As a Member of Parliament for these 15 years, I have been in jail for 16 months. Before that also I have been jailed.

I have been put behind bars for 25 months, with policemen moving behind me and in front of me. On top of that, at dead of night, my house is being searched. You must understand my agony, the way in which I am treated.

श्री मौर्य (अलीगढ़): अध्यक्ष महोदय, आप को जानकारी होगी कि 12 दिसम्बर, 1963 को मुझे प्रचानक गिरफ्तार कर लिया गया था और उस विषय को यहां उठाया भी गया था। मेरे खिलाफ डी० आई० आर० के चार केसिज चलाए गए थे। अगर अदालत से मेरा एक्विटल हो जाता, तब भी यह समझा जा सकता था कि बेनिफिट आफ डाउट गोज टु दि कल्पिट, लेकिन वे मुकदमे बिल्कुल वापस ले लिये गये और मझे छोड़ दिया गया। सात आठ महीने पहले की स्पीचिज को लेकर मेरे खिलाफ डी० आई० आर० के मातहत केसिज चलाए गए थे। इसी बीच इसी समझदार सरकार ने मुझे अमरीका और यूरोप जाने दिया था। खैर, ये तमाम बातें आप जानते होंगे, लेकिन यह साबित हो चुका है कि किस तरह यह सरकार बेगुनाह इन्सानों को गिरफ्तार करती है।

कल रात से पुलिस मेरे पीछे है और बहुत परेशान किए हुए है। आपको मेरी पत्नी ने टेलीफोन किया होगा। आज जब मैं पार्लियामेंट आया, तो मैं अपने घर में अपने कमरे पर ताला लगा कर आया था। बाद में एस० पी० कुछ और पुलिस के लोगों के साथ वहां पर आए। उन्होंने कहा कि यह ताला क्यों लगा है, यह ताला गलत लगा है मौर्य जी इस कमरे के भीतर हैं, हम ने उनको पकड़ना है। मेरी पत्नी ने कहा कि वह रोज अपने कमरे पर ताला लगा कर जाते हैं, अगर आपने उनको पकड़ना है, तो आप पार्लियामेंट चले जाइये। जब वे ताला तोड़ने लगे, तो मेरी पत्नी ने अपना दरवाजा खोल कर तमाम मकान को दिखाया। जिस कमरे में ताला लगा था, वह बाथ रूम से भी खुलता है। उसने वह कमरा भी दिखाया। उन लोगों को वहां पर कोई नहीं मिला।

उस समय जो सुलूक उन लोगों ने किया, उसको मैं नहीं कहना चाहता हूँ, क्योंकि उससे मेरे मन में रोष होगा। काश, जो सुलूक मेरी

[श्री मौर्य]

पत्नी के साथ हुआ है, वही सुलूक गृह मंत्री के जीवन में उनकी पत्नी के साथ ही, तो उनको पता चलेगा कि हम किस तरह के जन तंत्र में रह रहे हैं। (व्यवधान)

Shri S. Kandappan (Tiruchengode): This is most shocking. This should be inquired into. (Interruptions)

Mr. Speaker: Why are others interfering?

श्री मौर्य : जब मेरी पत्नी ने एस० पी० से प्रश्न किया कि क्या उनके पास मकान की तलाशी के लिए कोई सर्व वारण्ट है, तो उन्होंने कहा कि बकते नहीं हैं, हम को सर्व वारण्ट की जरूरत नहीं है, अगर है, तो वह हमारे पाकेट में है। उन्होंने मेरी पत्नी को हटा कर तमाम मकान की तलाशी ली। मैं गृह मंत्री से यह कहना चाहता हूँ कि अगर उन की जानकारी से यह हुआ है, तब तो इसका परिणाम बहुत बुरा निकलेगा और अगर उनकी जानकारी से नहीं हुआ है, तो जिस पदाधिकारी ने, जिस सरकारी नौकर ने, यह किया है, उसको तुरन्त ही सस्पेंड किया जाये और इस मामले की एन्क्वायरी की जाये कि इस तरह क्यों हुआ है।

मैं यह बताना चाहता हूँ कि रिपब्लिकन पार्टी इस तरह की तोड़-फोड़ में यकीन नहीं रखती है। रिपब्लिकन पार्टी ने 215 हजार आदमी गिरफ्तार कराए थे। हम खुद इतनी ताकत रखते हैं कि बड़ी से बड़ी ताकत से टकरायें, लेकिन हम शान्ति भंग करने में विश्वास नहीं रखते हैं, हम तोड़-फोड़ में विश्वास नहीं रखते हैं। जो लोग ऐसा करते हैं, वे देशद्रोही हैं। उन के साथ हमारा कोई सम्बन्ध नहीं है। लेकिन इस तरह से उत्तेजित करना कोई अच्छी बात नहीं है।

मेरी पत्नी मुझे यहीं खाना देकर गई है। उसने कहा कि अगर आप आए, तो गिरफ्तार हो जाओगे। टेलीफोन पर टेलीफोन आ रहे

हैं। बाहर सी० आई० डी० के लोग पड़े हैं। मैंने साढ़े तीन बजे खाना खाया है। आज मुझे दुखी होकर यह कहना पड़ता है कि अगर अंग्रेज का राज होता, तो इससे अच्छा होता। पार्लियामेंट के मेम्बरों के साथ जो सुलूक हो रहा है, . . . (व्यवधान) आज बेगुनाह लोगों का खून किया जा रहा है। (व्यवधान) तुम कांग्रेस के सत्ताधारी लोग . . . (व्यवधान) के हत्यारे हो, जनतन्त्र की हत्या कर रहे हो (व्यवधान)

अध्यक्ष महोदय : मैं श्री मौर्य को आराम से सुन रहा हूँ। वह भी आराम से कहें।

श्री मौर्य : मैं आराम से कहता हूँ। जब पार्लियामेंट के मेम्बरों के साथ इनका यह सुलूक है, तो विद्यार्थियों के साथ कल इनका क्या सुलूक होगा, (व्यवधान) जहां पर कहत पड़ रहा है, वहां के लोगों के साथ इनका क्या सुलूक होगा ?

अब पुलिस को ज्यादा बढ़ावा न दिया जाये। जो हमारे साथ आज हो रहा है, वह कल कांग्रेस वालों के साथ भी हो सकता है। इस बात को भी वे जिम्मेदारी के साथ समझें। अगर वह मेरी पत्नी है, तो वह किसी की बहन-बेटी भी है। यह मेरी पत्नी के साथ बदसलूकी नहीं हुई है, बल्कि इस देश की बहन-बेटी के साथ बदसलूकी की गई है और एक सरकारी नौकर ने की है, इरादे के साथ की है। यह बहुत बुरा हुआ है।

Shrimati Renu Chakravartty: The same thing has happened in the case of Shri Yellamanda Reddy, another Member of Parliament. They came at dead of night, entered the house and searched the premises and arrested two people. The same thing happened in his house.

Shri Dinen Bhattacharya (Serampore): I only want to put a specific

question to the Home Minister. May I enquire from the Home Minister whether at dead of night, without any warrant, a specific warrant, any police officer can enter the premises of any person? Yesterday at dead of night, at 2 O'clock, 25 or 26 police personnel came into our house, where myself and Dr. Saradish Roy, another MP, are residing. We asked for the warrant from them. They said they were searching for somebody. Somebody means whom? In this way they stayed there for some time, entered into any room they liked. If this behaviour, this sort of thing is done in respect of Members of Parliament, what will be the fate of the ordinary people. Is it police raj or Congress raj? (*Interruption*).

Shri S. M. Banerjee (Kanpur): I wrote you a letter, today that yesterday night Shri Kishen Pattanayak, one of the Members of this House, could not go to No. 140, North Avenue, where he is staying, because these police dogs are almost chasing him. (*Interruptions*).

Shri Dinen Bhattacharya: Yes, dogs.

Shri Sheo Narain: What is this?

Mr. Speaker: If he wants to say something, it should be in *sobre* language.

Shri S. M. Banerjee: They do not know perhaps that there are police dogs.

Shri K. C. Sharma (Sardhana): They are public servants. (*Interruptions*).

Mr. Speaker: He should use *sobre* language. I will not allow these things. Whatever there might be, certainly they are our people.

Shri S. M. Banerjee: I have got great regard for them, they are the sons of our peasants. But there are police dogs also, perhaps they do not know that there are police dogs. You do not know? There are police dogs also which chase people, criminals. (*Interruption*).

श्री शिव नारायण : प्रहयल महोदय, रिपोटिंग मौजूद है, देख ली जाय, जो पहला सेन्टेन्स उन्होंने कहा है वह क्या है? . . .
(*व्यवधान*)

Shri S. M. Banerjee: Three or four students who came actually from Orissa, I do not know in what connection, really wanted to have shelter with Mr. Kishen Pattanayak. Generally these people who come from Kanpur or Orissa, anywhere, stay with us. Now, the instructions are that all the houses of Members of Parliament belonging to the opposition should be searched to see if some students happen to be there, with the result there was a lock on his residence. It was not open. He is somewhere, the poor fellow cannot go home because there is a chast, combing going on. Those three or four students have been rounded up.

I really want to tell you that even this afternoon when I went home to take my meals, I could see there were shadows after shadows chasing us. I only request you.....

Shri Kamal Nayan Bajaj (Wardha): It was your own shadow!

Shri S. M. Banerjee: You confine yourself to *go hatya*.

Shri Kamal Nayan Bajaj: I am not doing *go hatya*. गो हत्या और प्राद-मियों की हत्या करना प्राय लोगों का काम है।

Shri S. M. Banerjee: We are talking of man slaughter.

I therefore, make this request to you. Let the Home Minister make investigations today, because all those students who are coming have been detained, everywhere, in Meerut District near about Delhi, and so on. This should not be done like this. Otherwise, I am sorry that if Government goes on chasing Members of Parliament, these are very dangerous symptoms, and symptoms previous to madness. This Government should

[Shri S. M. Banerjee]

remain sane. Insanity is the last thing for this House at least. Insanity is a disqualification for this House. I hope it will not prevail. (Interruptions)

Shri Tyagi: I am also very much upset after listening to some of my colleagues on the opposite side. If there are any irregularities committed by the police, surely it is for our friend the Home Minister to take steps to find out how that stands, what the situation is and assure the House and Members of Parliament. Nobody claims to be above the law. After all, law has to apply to every citizen of India.

Shri Madhu Limaye: Not lawless laws.

Shri Tyagi: So, we do not claim to be above the law. But even then.....

Shri Mohammed Koya (Kozhikode): Does it mean searching the house at 2 O'clock in the night?

Shri Tyagi: ... we belong to this sovereign body. Our privileges are guaranteed according to the Constitution and the rules. I hope the Minister would be good enough to assure us that nobody would ever be allowed to just violate our rights and privileges which are guaranteed.

May I for the information of my friends quote an instance which happened on that day when the cow protection procession was there. A friend of mine in the Upper House, Sardar Joginder Singh, told me that two men ran into his house. He thought that they were afraid of being killed or something and he allowed them to come in. Immediately afterwards, the police followed and the superintendent of Police enquired if two men came to his house. He said: yes; may be, they are afraid. Then the police said that they wanted to see those people. He allowed them to see them but he resented and objected to them. But he allowed them but they went from one room to another and then to the bath room and they were caught there and they were found with petrol and

gun powder and so they were arrested. May I just appeal to my friends that if there are culprits like that wanting protection, the police have no other alternative. But the manner in which the police have behaved, if it is as my hon. friend has said it to be, violates our feelings also. We feel that such things should not be allowed to occur. I hope our Home Minister will see to it that while law has its own course, no excesses are committed in the name of law.

Shri Y. B. Chavan: There is no doubt that the dignity of the M.Ps and their person is certainly very important for me and I am pained by what my hon. friend Mr. Maurya said.

Shri Maurya: I do not tell a lie.

Shri Y. B. Chavan: Even then, unless I go into all the facts, I will not be able to say one way or another. What happened to his wife, if it is true, is certainly bad; it can happen to my wife. I share his feelings.

श्री कमल नयन बजाज : वह हमारी बहन माता भी है।

Shri Y. B. Chavan: At the same time, unless I go into the facts and into the whole thing and see whether the police had gone there for a lawful performance of their duties to arrest some one I cannot say anything now. I will have to find that out. Unless I do that I cannot say one way or the other and it is difficult for me to give an opinion on this matter.

Mr. Speaker: We take up Vigilance Commission's report.

श्री हुकम चन्द कछवाय : (देवास) अघ्यस्त महोदय, आपने मुझे नहीं सुना, मैं कई दफा खड़ा हुआ . . .

अघ्यस्त महोदय : उन्होंने मुझे निजा ना . . .

श्री हुकूम चन्द कछवाय : अपने दल का मैं अकेला आदमी बैठा हूँ। आपने बाकी सब लोगों को सुना, मुझे नहीं सुना। मैं कितनी दफा खड़ा हुआ ?

अध्यक्ष महोदय : खड़े तो और लोग भी थे।... (व्यवधान) ... कछवाय साहब, अब मिनिस्टर ने भी जवाब दे दिया।...

श्री हुकूम चन्द कछवाय : आपने सब दलों के लोगों को बुलाया, मुझे नहीं बुलाया, मैं कई दफा खड़ा हुआ। हमारा क्या व्यू है वह भी तो मालूम पड़ना चाहिए।

अध्यक्ष महोदय, कल रात को हमारे प्रधान मन्त्री ने जो भाषण किया जो आज प्रखबारों में भी आया उसमें उन्होंने निवेदन किया कि ऐसे संकट के समय में सब लोगों को सहयोग करना चाहिए ताकि देश में जो सूखे की स्थिति है और देश में जो उपद्रव खड़े हो रहे हैं उनका मुकाबला किया जा सके और उनको समाप्त किया जा सके। एक और तो प्रधान मन्त्री ऐसी नीति अपनाती हैं और ऐसी घोषणा करती हैं और दूसरी ओर हमारे कार्यकर्ताओं को अन्धधुन्ध गिरफ्तार कर रहे हैं। सोते हुए लोगों को पकड़ा जा रहा है, काम करते हुए को पकड़ा जा रहा है। तो इस प्रकार सहयोग लेना चाहती हैं? जब तक संकट होता है तब तक तो सभी दलों से सहयोग के लिए प्रार्थना करते हैं और जब संकट चला जाता है तो सब कुछ भूल जाते हैं। केवल अपनी पार्टी याद रहती है। तो मैं कहना चाहता हूँ कि ऐसी गिरफ्तारियाँ को फौरन बन्द करना चाहिए। ऐसे ऐसे बेगुनाह लोगों को पकड़ा जाता है। आर० ए० ए० और जनसंघ के लोगों को पकड़ा जाता है। उनकी गिरफ्तारियाँ बन्द होनी चाहियें।

16.39 hrs.

MOTION RE: VIGILANCE COMMISSION REPORT—contd.

Mr. Speaker: I find that Mr. Bade was on his legs so far as the Vigilance Commission report is concerned. He is not here today. Any other hon. Member?

श्री सिद्धेश्वर प्रसाद : अध्यक्ष महोदय, हम लोग प्रथम सतर्कता आयोग की पहली रिपोर्ट पर विचार कर रहे हैं। गृह मंत्रालय ने सतर्कता आयोग को कायम कर इस देश में भ्रष्टाचार के निवारण के लिए जो वातावरण तैयार किया है वह स्वागत के योग्य है। प्रशासन में अनेक प्रकार की गलतियाँ भी हो सकती हैं, मानवीय भूलें भी हो सकती हैं, लेकिन ऐसे भी उदाहरण मिलते हैं जहाँ जान-बूझ कर कुछ ऐसी गलतियाँ हो जाती हैं, या ऐसे निर्णय लिये जाते हैं, जिनके कारण लोगों में असन्तोष की भावना उत्पन्न होती है। असन्तोष की इस बढ़ती हुई भावना की रोकथाम के लिये, जनता की शिकायतों को दूर करने के लिये और जनता को पूरा न्याय मिल सके, इसके साथ साथ अधिकारी वर्ग को भी न्याय मिल सके और प्रशासन ज्यादा चुस्ती से, ज्यादा सतर्कता से, ज्यादा मुस्तीदी से काम कर सके इसके लिये सतर्कता आयोग की स्थापना से जो वातावरण पैदा हुआ है उससे मुझे ऐसी उम्मीद है कि इस देश में अच्छा वातावरण तैयार होगा और न केवल जनता की शिकायतें दूर होंगी बल्कि अधिकारी वर्ग को ज्यादा अच्छी तरह, ज्यादा मुस्तीदी से काम करने का अवसर प्राप्त होगा।

16.41 hrs.

[SHRI P. VENKATASUBBAIAH in the Chair]

हमारे देश में पिछले 15 या 17 वर्षों में, स्वराज्य आने के बाद, प्रशासन में काफी विस्तार हुआ है। 1947 के पहले प्रशासन से हम लोग जिस काम की उम्मीद नहीं करतें थे, जिसकी मांग नहीं करते थे, उसकी मांग